

USED Assistance for Family Planning Programme

3413. SHRI MOHINDER SINGH LATHER: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have signed any agreement with an American Agency viz. USED for financial assistance to make the Family Planning Programme effective in Northern India, State-wise;

(b) if so, the details thereof; and

(c) the details regards utilisation of the said amount particularly in Uttar Pradesh, Bihar- and Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) and (b) An agreement has been signed by the Department of Economic Affairs with the United States Agency for International Development (USAID) for strengthening the Family Welfare Programme in Uttar Pradesh with a total assistance of US \$325 million over a period of 10 years.

The Objectives of the project are to:—

(i) Increase access to Family Planning Services by extending service delivery in the Public Sector and in the Non-Governmental Sector and through promotion of social marketing of contraceptives;

(ii) Improve the quality of Family Planning Services by expanding the choice of contraceptive methods and improving the technical competence of personnel through training and upgradation of their skills;

(iii) Promote Family Planning by broadening support among leadership groups and increase public understanding of the benefits of Family Planning.

It is expected that at the end of the project period, the total fertility rate of Uttar Pradesh will decline from 5.4 to 4 and there will be an increase in the

Couple protection Rate from 35% to 50%

(c) Does not arise as the Agreement has been signed recently for UP. The details regarding implementation of the project are yet to be worked out. There is no such agreement signed for the States of Bihar and Haryana.

Pesticides Residues in Various Food Samples

3414. SHRI B. K. HARIPRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that limits of pesticides residues in various food samples have been fixed by Government and if so, the details of pesticides and food articles covered so far;

(b) whether there are several reports of high insecticides residues in samples, undertaken by his Ministry, ICAR, Agriculture, Ministry, Bureau of Indian Standards, Agriculture Universities and other institutions and if so, the details thereof; and

(c) whether any market samples have been lifted by any UT/State Governments so far for testing and if so, the results thereof indicating legal or redressal action to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) Maximum tolerance limits of pesticide residues in food articles have been laid down under Rule 65 of the Prevention of Food Adulteration Rules, 1955.

(b) As per the pilot project on surveillance of pesticide residue in articles of food commissioned by this Ministry in 1988, the information is as under:—

(i) Total number of samples analysed—1132

(ii) Commodities surveyed—Cereals, pulses and beans

(iii) Pesticides tested—BHC, DDT & Dieldrin.

(iv) Number of samples exceeding the tolerance limits of pesticides:

<i>Samples</i>	<i>Pesticide</i>
192	DDT
48	DHC

Studies conducted so far by the Indian Council of Agricultural Research, New Delhi, indicate pesticide residues in food. In order to regulate pesticide residue to safe level, an All India Coordinated Project on Pesticide Residue has been initiated in collaboration with Agricultural Universities.

The Indian Council of Medical Research, New Delhi, has conducted a multi-centric study on analysis of samples of food articles for presence of pesticides. The details are as under:—

- (i) Total number of samples analysed—2391
- (ii) Commodities surveyed—Bovine, milk, infant formula
- (iii) Pesticides tested—Isomers of HCH & DDT
- (iv) No. of sample exceeding the tolerance limit of Pesticide:

<i>Sample</i>	<i>Pesticide</i>
471	Alfa HCH
943	Beta HCH
613	Gama HCH
1	Delta HCH
818	DDT

The Bureau of Indian Standards, New Delhi, has not carried out analysis/survey for pesticide residue in BIS certified food products.

(c) Information made available to this Ministry is as under:—

(1) *Gujarat*: 28 samples were analysed for pesticide residues in food in the year 1991 and all were found to be within the prescribed limit.

(2) *Himachal Pradesh*: Samples of food articles analysed so far have been found to be free from pesticides.

(3) *Kerala*: A total number of 1469 samples received were analysed for presence of pesticide residue during 1991 and no sample has been reported to contain pesticide residue beyond the prescribed tolerance limit.

(4) *Punjab*: Samples analysed for chlorinated pesticides have been found to conform to the prescribed limits.

(5) *UT of Delhi*: Samples of food articles analysed so far, for pesticides residues have been found to be conforming to the prescribed limits.

Incentives on Sterilisation Operation

3415. SHRI SURESH PACHOURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government provide financial and other incentives to those persons who undergo sterilisation operation;

(b) if so, what are the details thereof. State and Union Territory-wise;

(c) whether Government propose to enhance the incentive amount for sterilisation operations; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D.K. THARA DEVI SIDDHARTHA):

(a) Yes, Sir.

(b) The following incentives are given:—

(i) A special increment in the form of personal pay not to be absorbed in future increase of pay.

(ii) Reduction of half percent on the rate of interest on house building advance.